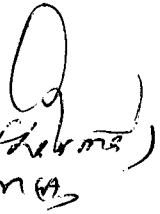
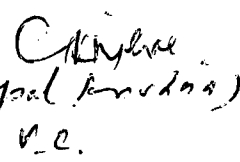
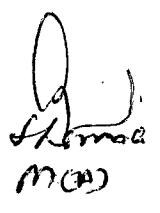
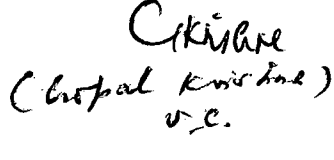


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(3)

OA./TA/MP...../199

Mohd. Faraz.....Versus.....R. Srinivas & Co.....

Date of Order	Orders
12.11.85	CP 160/95 (TA 67/82) Sh. S. Kumar, Counsel for the petitioner. Counsel for the petitioner seeks adjournment. May be listed for admission on 20.12.85.  (O.P. Sharma) M.A.  (Chopal Krishna) V.C.
20.12.85 Recur (Chopal Krishna) 22/12	Sh. S. Kumar, Counsel for the petitioner. The learned counsel for the petitioner seeks permission to take withdraw the CP. Permission is granted. The Contempt Petition is dismissed as withdrawn.  (O.P. Sharma) M.A.  (Chopal Krishna) V.C.

376/95

Central Administrative Tribunal
Jaipur Bench, JAIPUR
Certified That No Further Action is
Required To Be Taken & The Case is
Fit For Consignment To Record.


Sealing / sec. Record Section Officer
Digit. No. 3...Keeper (Judicial)